

## C I R C U L A R

Date : 23.03.2020

In continuation of the Circular dtd. 23.03.2020, this is to state that the Honourable Chief Justice has issued the following further direction pertaining to limitation :

So far as the limitation aspect is concerned, the order passed by the Hon'ble Supreme Court of India in Suo-Motu Writ petition (Civil No.(s) 3/2020 dated 23<sup>rd</sup> March,2020 is annexed herewith for perusal .

By the Order of the Honourable the Chief Justice

  
Registrar General

ITEM NO.12

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SUO MOTU WRIT PETITION (CIVIL) No(s).3/2020

IN RE : COGNIZANCE FOR EXTENSION OF LIMITATION

Date : 23-03-2020 This petition was taken up suo motu for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE SURYA KANT

By Courts Motion

COUNSEL PRESENT

Mr. Tushar Mehta, SG  
Ms. Swati Ghildiyal, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. G.S. Makkar, Adv.  
Mr. Raj Bahadur, Adv.  
Mr. B.V. Balaram Das, AOR  
  
Mr. Dushyant Dave, Sr. Adv.

UPON hearing the counsel the Court made the following  
O R D E R

This Court has taken *Suo Motu* cognizance of the situation arising out of the challenge faced by the country on account of Covid-19 Virus and resultant difficulties that may be faced by litigants across the country in filing their petitions/applications/suits/ appeals/all other proceedings within the period of limitation prescribed under the general law of limitation or under Special Laws (both Central and/or State).

To obviate such difficulties and to ensure that lawyers/litigants do not have to come physically to file such

Signature valid

Digital signature  
SANKAR K. SANKAR  
Date: 2020.03.23  
15:57:18  
Reason:

proceedings in respective Courts/Tribunals across the country including this Court, it is hereby ordered that a period of limitation in all such proceedings, irrespective of the limitation prescribed under the general law or Special Laws whether condonable or not shall stand extended w.e.f. 15<sup>th</sup> March 2020 till further order/s to be passed by this Court in present proceedings.

We are exercising this power under Article 142 read with Article 141 of the Constitution of India and declare that this order is a binding order within the meaning of Article 141 on all Courts/Tribunals and authorities.

This order may be brought to the notice of all High Courts for being communicated to all subordinate Courts/Tribunals within their respective jurisdiction.

Issue notice to all the Registrars General of the High Courts, returnable in four weeks.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS

(MUKESH NASA)  
COURT MASTER

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR